

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2355/2004

(From the judgement and order dated 11/09/2003 in RP No. 2245/2002 of The NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW DELHI)

H.U.D.A. & ORS.

Petitioner(s)

VERSUS

VIJETA ARYA

Respondent(s)

(With prayer for interim relief and office report)

SLP(C) NO. 3713 of 2004

(With prayer for interim relief)

WITH SLP(C) NO. 16336 of 2004

(With appln. for c/delay in filing SLP and office report)

Date: 16/12/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s)

Mr. Ugra Shankar Prasad, Adv.

Mr. Abhijat P. Medh, Adv.

Dr. Kailash Chand, Adv.

Mr. Satinder S. Gulati, Adv.

Mr. Neeraj Kumar Jain, Adv.

Mr. Aditya Kumar Chaudhary, Adv.

Mr. Bharat Singh, Adv.

Mr. Sanjay Singh, Adv.

For Respondent(s)

Mr. Abhijat P. Medh

Dr. Kailash Chand, Adv.

Mr. Satinder S. Gulati, Adv.

UPON hearing counsel the Court made the following

O R D E R

SLP(C) NO. 2355/2004 shall be listed in the first week of
March, 2006. In the meantime,
service shall be affected on the unserved respondents.

In view of the accepted position that the order of the National Commission
has been worked
out, SLP(C) No.3713/2004 and SLP(C) NO.16336/2004 are dismissed.

(Ravi P. Verma)

(Vijay Aggarwal)

Court Master

Court Master